

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 855 & 853 OF 2017 IN
DFR NO. 4092 OF 2016**

Dated: 16th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s S.P.S. Steel Rolling Mills Ltd. & Ors. ... Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover
h/f Mr. Ajay Vaidya

ORDER

**IA NO. 855 OF 2017
(Appln. for condonation of delay in re-filing)**

There is 278 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel holding for the appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

IA NO. 853 OF 2017
(Appln. for condonation of delay in filing)

Issue notice to the Respondents returnable on 14.12.2017. Dasti, in addition, is permitted.

List the matter on **14.12.2017.**

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson